

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**AT SOUTHERN BENCH**  
**AT CHENNAI**

**APPEAL NO. 39/2025**

**BETWEEN**

M/s Fabrique Laundromat  
Services Pvt Ltd

...Appellant

**And**

Karnataka State Pollution  
Control Board & Ors

...Respondents

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Place : Bangalore

Date : 06.09.2025



Advocate for Respondent Board

A. Mahesh Chowdhary

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
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Services Pvt Ltd

...Appellant

**And**

Karnataka State Pollution  
Control Board.

...Respondent

**MEMO**

The counsel for the Respondent Board most respectfully places on record the inspection report dated 19.08.2025 along with other relevant documents, which clearly establishes that the Appellant has, till date, failed to rectify the violations and continues to operate in a hazardous manner. In these circumstances, it is most humbly prayed that the interim order dated 04.08.2025 granted by this Hon'ble Tribunal requires to be vacated in the interest of justice, equity, and public safety.

Place : Bangalore

Date : 06.09.2025



Advocate for Respondent Board

A. Mahesh Chowdhary



2

Document No. 1

REGIONAL OFFICE, BENGALURU  
Rajarajeshwari Nagar,  
2<sup>nd</sup> Floor, NisargaBhavan,  
Thimmaiah Road, 7<sup>th</sup> 'D' Cross,  
Shivanagar, Rajajinagar, Bengaluru.

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ, ಬೆಂಗಳೂರು ರಾಜರಾಜೇಶ್ವರಿ ನಗರ  
"ನಿಸರ್ಗಭವನ", 2 ನೇ ಮಹಡಿ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ  
7<sup>ನೇ</sup> ಡಿ ಕ್ರಾಸ್, ಶಿವನಗರ, ಪುಷ್ಪಾಂಜಲಿ ಚಿತ್ರ  
ಮಂದಿರ ಮುಂಭಾಗ, ಬೆಂಗಳೂರು-560 010.

Telifax:- 080 - 23229124 Email: rrnagar@kspcb.gov.in

Website: kspcb.gov.in.

PCB/RO-R R NAGAR/ CLOR- Laundry Unit/NGT-APL-39/2025-26/448

Date:

To,

20 AUG 2025

The Member Secretary,  
K S P C B,  
Parisara Bhavan,  
Church Street, Bengaluru

**"Kind Attention: Law Officer, Legal Section"**

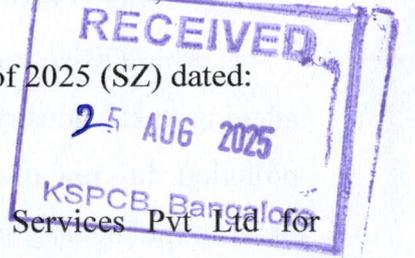
Sir,

**Sub:** Submission of reply to interim stay of the Closure Order issued by the Board to M/s. Fabrique Laundromat Services Pvt Ltd, Plot No. 14-E, Sy No.94 & 96, Kumbalgodu Indl Area 2<sup>nd</sup> Phase, Kengeri Hobli, Bengaluru-74- reg.

- Ref:** 1. Combined Consent Order No.AW-329031 dated: 04.01.2022.  
2. Inspection of the industry by DEO of this Office on 04.10.2023.  
3. SCN issued by Regional Office, R R Nagara vide No.1246, dated: 18.10.2023.  
4. Inspection of the industry by DEO of this Office on 07.06.2024.  
5. This Office letter No.206, dated: 13.06.2024.  
6. Prohiitory Order issued vide No.89, dated: 21.06.2024.  
7. NPD issued by RSEO, Ramanagara vide No.90, dated: 21.06.2024.  
8. This Office letter to RSEO, Ramanagara vide No.480, dated: 07.08.2024.  
9. RSEO, Ramanagara letter No.135, dated: 13.08.2024.  
10. Complaint received from Sri.Yadukumar G, Kumbalgodu village on 22.11.2024.  
11. Complaint from Sri.Yadukumar G, Kumbalgodu village received in this Office via Board Office mail on 17.02.2025.  
12. This Office letter No.1224, dated: 18.02.2025.  
13. Board Office letter No.124, dated: 08.04.2025 addressed to Occupier of the industry.  
14. Inspection of the industry by DEO of this Office on 08.05.2025.  
15. Board Order No.PCB/SEO/NEIA/Closure Order/WA/2017/2025-26/60, dated: 21.07.2025.  
16. Board Order No.PCB/SEO/NEIA/Closure Order/AA/2017/2025-26/61, dated: 21.07.2025.  
17. Honorable NGT, Southern Bench Order in Appeal No.39 of 2025 (SZ) dated: 04.08.2025.

\*\*\*\*\*

Board has granted CFO to M/s. Fabrique Laundromat Services Pvt Ltd for mechanized laundry activity i.e. washing of bed sheets, towels, blankets and other made up of linen materials (Cotton fabric) of capacity 500 TPM and the consent is valid upto



381(10)  
25/8/25

*[Handwritten signature]*

30.09.2031. The consent was issued for reuse of treated effluent for washing and excess treated effluent for gardening within the premises.

Industry was inspected by DEO, Regional Office, R R Nagara on 04.10.2023 to verify compliances and observed that industry is discharging effluent outside the premises and also handing over effluent to unauthorized person through tankers. The samples of effluent from nearby open drainage and from tanker were collected and analysed at Board laboratory and both the results were non-confirming to the standards stipulated in consent Order. This is violation of consent conditions, which was leading to the water pollution in the area. A show-cause notice was issued to the industry for non-compliances. Copy of the Show-Cause Notice and analysis reports were enclosed as **Annexure-1**. The industry failed to submit reply to the show-cause notice and also not complied with the observations made during the inspection.

The industry was once again inspected on 07.06.2024 by DEO of this Office and observed the same non-compliances. A mahazar was drawn during inspection. A letter was addressed to RSEO, Ramanagara on 13.06.2024 to issue NPD and Prohibitory Order directing industry to stop discharge of effluent outside the premises to avoid water pollution in the area. Copy of the letter IR along with copy of Mahazar conducted during the inspection is enclosed as **Annexure-2**.

Based on the recommendation of this Office, RSEO Ramanagara has issued Prohibitory Order and NPD to the industry vide ref (6) & (7). Copy of the NPD and Prohibitory Order issued are enclosed as **Annexure-3**.

Since, industry failed to stop discharging/handing over effluent through tanker to unauthorized parties this Office recommended RSEO, Ramanagara to recommend Board to confirm the NPD after hearing from the industry as a final opportunity. Based on this Office recommendations RSEO, Ramanagara recommended Board to confirm the NPD and to issue Closure Order. Copy of the letter is enclosed as **Annexure-4**.

This Office has received complaint from Sri.Yadukumar G vide ref (10) & (11) alleging that industry is discharging wastewater outside the premises causing water pollution. In view of the said complaint, this Office recommended Board to issue closure order to the industry without giving any further opportunity on larger interest of preventing further environmental damages.

Industry was called for personal hearing at the Board Office on 17.04.2025. However, Occupier of the industry failed to attend the personal hearing.

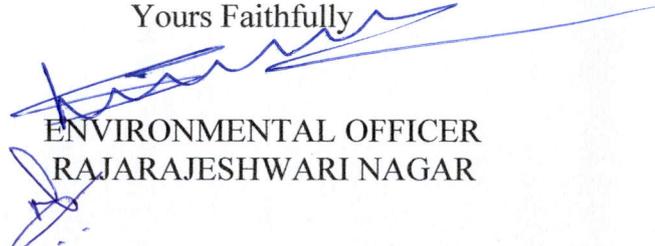
In view of continued complaints the industry was inspected on 08.05.2025 by DEO of this Office to verify latest compliance and Mahazar was drawn collecting the evidences for discharging effluent through tanker bearing Reg.No.KA-20, A-7051. A letter was addressed to Board Office on 12.05.2025 requesting to issue immediate closure order to avoid further damage to environment as industry continued to discharge effluent outside the premises.

A complaint was filed against the industry in local Police Station. Copy of the acknowledgement was enclosed as **Annexure-5**. Board has issued closure directions vide Order No.60 and 61, dated: 21.07.2025. Industry brought stay Order to said closure Order by filing Appeal Honorable NGT, Southern Bench, Chennai.

Industry was inspected on 19.08.2025 by DEO of this Office to verify the current status and the detailed inspection report along with the requisite documents are herewith forwarded to submit the reply to the Honorable NGT, Southern Bench to vacate the Order of Interim Stay issued against the Closure Order issued by the Board to M/s. Fabrique Laundromat Services Pvt Ltd.

Encl: as above.

Yours Faithfully

  
ENVIRONMENTAL OFFICER  
RAJARAJESHWARI NAGAR

NO: PCB/R R NAGAR/SO/DEO/IR/2025-26/

DATE:

**INSPECTION REPORT OF DR NAVEEN D, DEPUTY ENVIRONMENTAL  
OFFICER, KARNATAKA STATE POLLUTION CONTROL BOARD,  
REGIONAL OFFICE, RAJARAJESHWARINAGAR.**

Name and location of the industry	<b>M/s. Fabrique Laundromat Services Pvt Ltd,</b> Plot No. 14-E, Sy No. 94 & 96, Kumbalgodu Industrial Area 2 <sup>nd</sup> Phase, Kengeri Hobli, Bengaluru-74.
Date of inspection	19.08.2025.
Category	Medium – Orange.
Consent status	Consent issued by the Board under both Water & Air Act is valid upto 30.09.2031.
Authorization	Authorization issued under the H&OWM Rules, 2016 is valid till 30.09.2026.
Person Contacted	1. Sri.Suresh M., General Manager. 2. Sri. Bharathi, Production Manager.
Activity	Mechanized laundry i.e. engaged Linen washing of capacity 500 TPM.
Reference	1. Combined Consent Order No.AW-329031 dated: 04.01.2022. 2. Board Order No.PCB/SEO/NEIA/Closure Order/WA/2017/2025-26/60, dated: 21.07.2025. 3. Board Order No.PCB/SEO/NEIA/Closure Order/AA/2017/2025-26/61, dated: 21.07.2025. 4. Honorable NGT, Southern Bench Order in Appeal No.39 of 2025 (SZ) dated: 04.08.2025.

\*\*\*\*\*

**Preamble:-** M/s. Fabrique Laundromat Services Pvt Ltd, is a Medium Scale Orange category industry located at Plot No. 14-E, Sy No. 94 & 96, Kumbalgodu Indl Area 2<sup>nd</sup> Phase, Kengeri Hobli, Bengaluru. The industry is engaged in Mechanized Laundry activity i.e. washing of Bed sheets, Towels, Blankets and other made up of Linen materials (Cotton fabric) of capacity 500 TPM. The main customers are Hotels & Hospitals. The consent issued under both the Water & Air Act is valid upto 30.09.2031.

Earlier industry was inspected on 04.10.2023 and observed certain non-compliances. Based on the non-compliances observed this Office has issued SCN to the Occupier of the

industry vide No.1246, dated: 18.10.2023. However, the Occupier of the industry has not replied to the said SCN yet.

Industry was once again inspected by the undersigned on 07.06.2024 and observed that industry not yet complied with the non-compliances observed during the earlier inspection and in addition untreated/partially treated wastewater is being sent to outside the industry premises via tanker was noticed. Hence, this Office had addressed a letter to RSEO, Ramanagara to issue Prohibitory Order and NPD. Accordingly, RSEO, Ramanagara had issued Prohibitory Order and NPD to the industry.

However, the I/As have not yet submitted any reply to the NPD issued. Hence, this Office has addressed a letter to RSEO, Ramanagara to recommend Board Office to confirm the NPD. Subsequently, RSEO, Ramanagara has addressed a letter to Board Office recommending issue of Closure Orders to the industry.

In the mean while, this Office has received the complaint from Sri.Yadukumar G alleging that industry is discharging wastewater outside the premises causing water pollution.

Board Office has called the Occupier of the industry for personal hearing at the Board Office on 17.04.2025; however, Occupier of the industry has failed to attend the personal hearing. Industry was once again inspected on 08.05.2025 to verify latest compliance and Mahazar was drawn collecting the evidences for discharging effluent through tanker bearing Reg.No.KA-20, A-7051. Hence, this Office addressed a letter to Board Office on 12.05.2025 requesting to issue immediate closure order to avoid further damage to environment as industry continued to discharge effluent outside the premises.

Accordingly, Board has issued closure directions vide Order No.60 and 61, dated: 21.07.2025. Industry brought stay Order to said closure Order by filing Appeal Honorable NGT, Southern Bench, Chennai on 04.08.2025.

**To ascertain the current status the industry was inspected on 19.08.2025 and observed the following:**

1. Industry was operating at the time of inspection and engaged in the laundry activity.
2. Industry authorities have installed & operating 07 washing machines, 01-tunnel washer (batch washing machine) and 08- Driers to carry out the activity of laundry.

3. ETP was under operation and industry has provided flow meter and separate energy meter on 04.08.2025 to record the quantity of effluent treated and power consumed for ETP operation respectively.
4. **In the consent issued by the Board, it was stipulated that treated water shall be utilized for washing purpose and the excess treated water to be used for onland for gardening.**
5. **There is no adequate green belt area available for utilizing the treated water inside the industry premises.**
6. **On enquiry, Sri.Suresh M., General Manager has informed that industry made agreement with M/s.Sai Enviro Tech, Common Sewage Treatment Plant (CSTP) located at Kumbalgodu, Bengaluru for disposal of excess treated effluent of about 15-17 KL/Day to utilize onland for gardening. However, industry has not obtained prior approval for handing over treated effluent to CSTP for utilizing it onland for gardening.**
7. **Industry has maintained the log book to record ETP operation. Details of the extract of the log book are as mentioned below:**

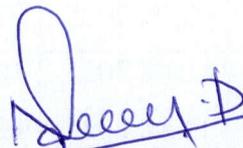
Sl No.	Date	Details of flow meter readings			Energy Meter Readings		
		Initial Reading (In KL)	Final Reading (In KL)	Treated Effluent (In KL)	Initial Reading (Kwh)	Initial Reading (Kwh)	Units Consumed
1	04.08.2025	12	29	17	0.652	2.465	18
2	05.08.2025	29	41	12	2.465	4.250	18
3	06.08.2025	41	53	12	4.250	5.476	12
4	07.08.2025	53	72	19	5.476	7.494	20
5	08.08.2025	72	87	15	7.494	9.427	19
6	09.08.2025	87	108	21	9.427	11.560	21
7	10.08.2025	108	28	20	11.560	13.585	20
8	11.08.2025	128	147	19	13.585	15.246	17
9	12.08.2025	147	168	21	15.246	17.596	24
10	13.08.2025	168	189	21	17.596	19.216	16
11	14.08.2025	189	211	22	19.216	21.310	21
12	15.08.2025	211	232	21	21.310	22.990	17

13	16.08.2025	232	254	22	22.990	24.717	17
14	17.08.2025	254	277	23	24.717	26.300	16
15	18.08.2025	277	299	21	26.300	27.998	17
<b>TOTAL</b>				<b>286</b>			<b>273</b>

8. From the log book records it is evident that industry is receiving more effluent than the consented **18 KLD** in most of the cases and average effluent treated in past 15 days (**19.06 KL**) is also exceeded.
9. Sample of treated effluent was collected for analysis and handed over to the Central laboratory. Result of the analysis is awaited.
- 10. Not maintained the quantity of generation of hazardous wastes viz., used oil, ETP sludge and discarded containers.**
- 11. ETP sludge was kept in the ETP premises and there is no designated hazardous waste storage area provided by the industry.**
- 12. Not submitted the details of hazardous waste generated and disposed to Board authorized recyclers and TSDF.**
13. Industry has made agreement with M/s.Re Sustainability Ltd., KIADB Industrial Area, Dobospet, Nelamangala Tq, Bengaluru for disposal of ETP sludge.

Mahazar was drawn during the inspection and copy of the same is enclosed along with the photographs.

**Recommendations:** In view of non-compliances observed during the inspection, it is evident that industry still not complied with the earlier non-compliances and operating with the violations to the consent conditions. Hence, a letter may be addressed to Board Office to file reply to the Honorable NGT, Southern Bench to vacate the interim stay issued by the Honorable NGT in Appeal No.39 of 2025.



**DEPUTY ENVIRONMENTAL OFFICER  
RAJARAJESHWARI NAGAR**

9  
MAHAZAR

I, Dr. Naveen. D, DEO, KSPCB, Regional Office, RR Nagara has inspected M/s. Fabrique Laundromat Services Private Limited located at No. 14-E, Kumbalgodu, 2<sup>nd</sup> Stage, KIADB Industrial Area, Bengaluru. On 19-08-2025. During the inspection following are the observations made: Industry was under operation and engaged in the activity of washing of bed sheets, towels, blankets & other cotton/linen fabrics. Majorly the cotton/linen fabrics are received from hospitals/hotels & institutions. Industry installed & operating 07-washing machines, 01-Tunnel washer (batch wise washing machine), 08-Drying machines. ETP provided was under operation and industry has provided flow meter to record the quantity of wastewater treated & also provided the energy meter to record the power consumption for operating ETP. Sri. Suresh. M, General Manager of the industry and Sri. Bharathi, Production Manager were present during the inspection. They have shown the log book maintained to record the ETP operation. On verification of the records it was observed that they have recorded flow meter & energy meter readings in the log book from 04-08-2025. Sri. Suresh General Manager has informed that, they have made agreement with M/s. Sai Enviro Tech (CSTP) for disposal of excess treated water from ETP which is about 15-18 KL/Day. However, in the CFO issued to the

19/8/2025

industry by the Board, condition was stipulated to reuse the treated water for fabric washing and excess treated water is to be used for onland gardening within the industry premises. However, industry does not have sufficient garden area to utilize the treated water and moreover they are not reusing the treated water for fabric washing also. Industry has made agreement with CSTP without the prior consent of the Board & handing over treated effluent to M/s. Sai Enviro Tech (CSTP) without from 4-8-2025 till date. ETP Sludge was kept in the premises of ETP & there is no designated hazardous waste storage area. They have made agreement with Re Sustainability Ltd, KIADB Industrial Area, Dobanpet, Nelamangala Taluk, Bengaluru for disposal of ETP Sludge. On enquiry, no records were produced by the industry representative pertaining to disposal of ETP Sludge. Sample of treated effluent was collected for scientific analysis in the Central laboratory. Mahazar was completed at about 12:10 PM on 19/8/2025. No damage has been caused to any person/property during the Mahazar.

Mahazar was written & conducted by me.

Deeey-D.  
19/8/2025

Deputy Environmental Officer  
Karnataka State Pollution Control Board  
Regional Office - Rajarajeshwari Nagar  
Bengaluru.

For M/s. Fabrique Laundromat Services Pvt Ltd,  
Kumbalgodu, Kengeri Hobli,  
Bengaluru

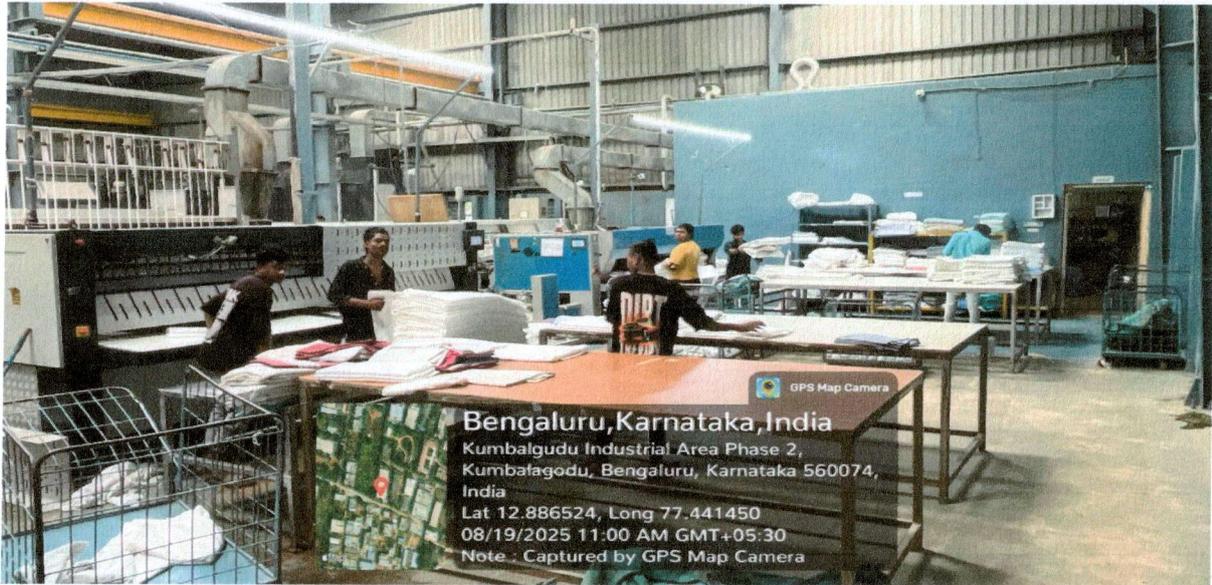
Q  
19/8/2025  
FABRIQUE LAUNDROMAT  
SERVICES PVT. LTD.  
# 14-E, Kumbalgodu, 2nd Stage,  
KIDAB Industrial Area,  
Bengaluru - 560 074, Karnataka, India

**MAHAZAR - TYPED COPY**

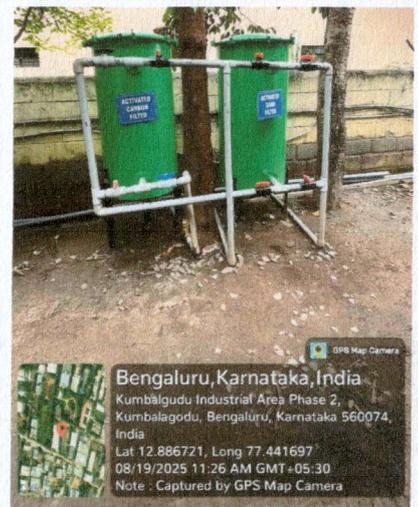
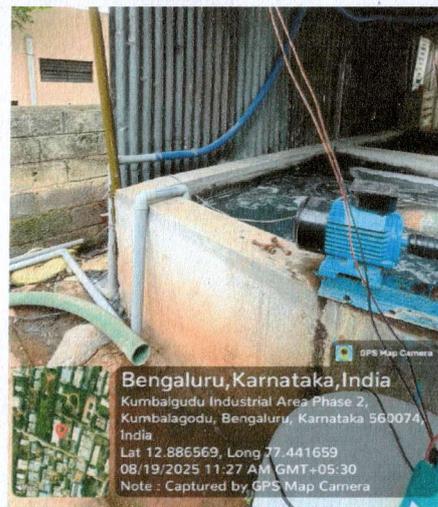
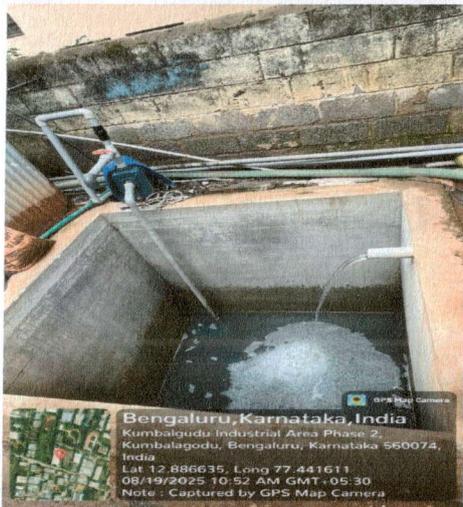
I, Dr Naveen D, DEO KSPCB, Regional Office, RR Nagar has inspected M/s Fabrique Laundromat Service Private Limited located at No. 14-E, Kumbalgodu, 2<sup>nd</sup> Stage, KIADB Industrial Area, Bengaluru on 19.08.2025. During the inspection following are the observations made : Industry was under operation and engaged in the activity of washing of bed sheets, towels, blankets and other cotton/linen fabrics. Majorly the cotton/linen fabrics are received from hospital/hotel and institutions. Industry installed and operating 07 washing machines, 01 tunnel washer (batch wise washing machine), 08 drying machines. ETP provided was under operation and industry has provided flow meter to record the quantity of wastewater treated and also provided the energy meter to record the power consumption for operating ETP. Sri Suresh, M General Manager of the industry and Sri Bharathi, Production Manager were present during the inspection. They have shown the log book maintained to record the ETP operation. On verification of the records it was observed that they have recorded flow meter and energy meter readings in the log book from 04.08.2025. Sri Suresh General Manager has informed that they have made agreement with M/s Sai Enviro Tech (CSTP) for disposal of excess treated water from ETP which is about 15-18 KL/day. However, in the CFO issued to the industry by the Board, condition was stipulated to reuse the treated water for fabric washing and excess treated water is to be used for onland gardening within the industry premises. However, industry does not have sufficient garden area to utilize the treated water and moreover they are not reusing the treated water for fabric washing also. Industry has also made agreement with CSTP without prior consent of the Board and handing over treated effluent to M/s Sair Envrio Tech (CSTP) from 04.08.2025 till date. ETP sludge was kept in the premises of ETP and there is no designated hazardous waste storage area. They have made agreement with Re-Sustainability Ltd, KIADB Industrial Area , Dobarpet, Nelamangala Taluk, Bengaluru for disposal of ETP sludge. On enquiry, no records were produced by the industry representative pertaining to disposal of ETP sludge. Sample of treated effluent was collected for scientific analysis in the central laboratory. Mahazar was completed at about 12:10 PM on 19.08.2025. No damage has been caused to any person/property during the Mahazar.

Mahazar was written and conducted by me.

For M/s Fabrique Laundromat Services  
Kumbalgodu, Kengeri Hobli, Bengaluru



**Photographs: Showing industry in operation.**



Photographs: Showing ETP installed and in operation.



REGIONAL OFFICE, BENGALURU  
Rajarajeshwari Nagar,  
2<sup>nd</sup> Floor, NisargaBhavan,  
Thimmaiah Road, 7<sup>th</sup> 'D' Cross,  
Shivanagar, Rajajinagar, Bengauru.

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ, ಬೆಂಗಳೂರು ರಾಜರಾಜೇಶ್ವರಿ ನಗರ  
"ನಿಸರ್ಗಭವನ", 2 ನೇ ಮಹಡಿ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ  
7 ನೇ ಡಿ ಕ್ರಾಸ್, ಶಿವನಗರ, ಪುಷ್ಪಾಂಜಲಿ ಚಿತ್ರ  
ಮಂದಿರ ಮುಂಭಾಗ, ಬೆಂಗಳೂರು-560 010.

Telifax:- 080 - 23229124 Email: rrnagar@kspcb.gov.in

Web site: kspcb.gov.in.

No: PCB/RO-R R NAGAR/ SCN-IND-MO/2023-24/ 1246

Date:

**Show-Cause Notice**

18 OCT 2023

To,

**The Occupier,**  
M/s. Fabrique Laundromat Services Pvt Ltd,  
Plot No. 14-E, Sy No. 94 & 96,  
Kumbalgotu Indl Area 2<sup>nd</sup> Phase,  
Kengeri Hobli, Bengaluru-74.

Sir,

Sub: Non-compliance under the provisions of the Water Act, 1974 and the  
Hazardous Waste Management Rules, 2016 –reg.

- Ref: 1. Combined Consent Order No. AW-329031 dated: 04.01.2022.  
2. Authorization issued under the H&OWM Rules, 2016 vide No.329190,  
dated: 13.01.2022.  
3. Inspection of your industry by DEO of this Office on 04.10.2023.

\*\*\*\*\*

With reference to the above mentioned subject DEO of this Office had inspected your  
industry on 04.10.2023 and during the inspection following are the observations made:

1. You are not operating the ETP scientifically.
2. It was noticed that you are discharging the wastewater to the open drain
3. Not provided flow meter and separate energy meter to the ETP and no log book  
maintained for recording the operation of ETP.
4. Handing over treated water through tanker to the unauthorized was noticed.
5. Not maintained the water consumption and wastewater generation from the ETP.
6. There is no adequate green belt area available for utilizing the treated water inside  
the industry premises.
7. Not submitted the periodic monitoring reports of the treated water and air  
emissions from the stack connected to boiler of 3 TPH.
8. Not maintained the quantity of generation of hazardous wastes viz., used oil, ETP  
sludge and discarded containers.
9. Not submitted the details of hazardous waste generated and disposed to Board  
authorized recyclers and TSDF.
10. Not submitted Form-4 and Form-5 for the year 2021-22 and 2022-23

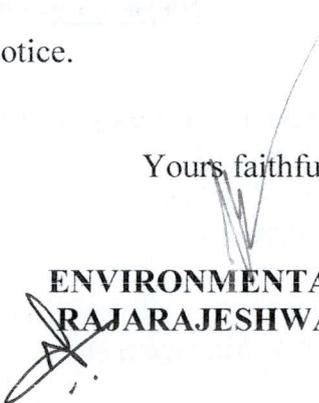
**In view of the above, you are hereby called up on to Show Cause within 10 Days** from  
the date of receipt of this Notice as to why this Office shall not recommend Board to

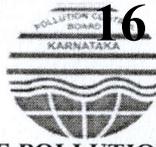
initiate following action for above said non compliances under the provisions of Sec.33 (A) of Water (Prevention & Control of Pollution) Act, 1974 and the Section 5 of the Environment (Protection) Act, 1986.

1. **Issue closure order to your industry.**
2. **Direct BESCO to disconnect power supply to your industry.**
3. **To file Criminal Case against occupier of the industry in the court of law.**

Acknowledge the receipt of this Show-Cause Notice.

Yours faithfully

  
**ENVIRONMENTAL OFFICER  
RAJARAJESHWARI NAGAR**



Ph : 080-23238458  
Email:centralab@kspcb.gov.in  
Website:  
<http://kspcb.karnataka.gov.in>  
ಕ.ರಾ.ಮಾ.ನಿ.ಮಂ., "ನಿಸರ್ಗ ಭವನ",  
7 ನೇ 'ಡಿ' ಅಡ್ಡರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,  
ಶಿವನಗರ, ಬೆಂಗಳೂರು-560079  
K.S.P.C.B., "Nisarga Bhavana"  
7<sup>th</sup> D Cross, Thimmaiah Road,  
Shivanagar, Bengaluru-560079

**KARNATAKA STATE POLLUTION CONTROL BOARD  
CENTRAL ENVIRONMENTAL LABORATORY**

MoEF RECOGNISED ENVIRONMENTAL LABORATORY  
ISO/IEC 17025:2017 accredited Testing Laboratory by NABL vide Certificate Number TC-5487  
ISO 9001:2015 and ISO 45001:2018 CERTIFIED LABORATORY

**ANALYSIS REPORT (ACCREDITED PARAMETERS)**

Date: 17.11.2023

NAME OF THE INDUSTRY :	M/s. Fabric Laundromatt Services Private Ltd., Plot No. 14 E, 2nd Phase, Kumbalgodu Industrial Area, Kengeri Hobli, Bengaluru South	Page 1 of 1
SAMPLE COLLECTED BY :	Sri Naveen D., DEO RO: Rajarajeshwarinagar	DATE OF COMMENCEMENT OF TEST : 05.10.2023
DATE OF COLLECTION :	04.10.2023	DATE OF COMPLETION OF TEST : 11.10.2023
DATE OF RECEIPT :	05.10.2023	SAMPLE REPORT NO: WW-1637
PARTICULARS:	Effluent being discharged into the drains outside the industry premises	SAMPLE NO : WW-1637

Sl No	Parameters	Unit	Standard	Result	Test Method
1	pH	-	5.5-9.0	7.48	IS 3025 (Part 11): 2022
2	Total Suspended Solids	mg/L	100	56	IS 3025 (Part 17): 2012
3	Oil and Grease	mg/L	10	BDL	APHA 23rd edition (5520B): 2017
4	Total Dissolved Solids	mg/L	2100	1890	IS 3025 (Part 16) : 2017
5	Ammonical Nitrogen as N	mg/L	50	6.4	IS 3025(Part 34): 2019
5	Biochemical Oxygen Demand @ 27°C for 3 days	mg/L	30	53	IS 3025 (Part 44): 2019
7	Chemical Oxygen Demand	mg/L	250	377	IS 3025 (Part 58): 2017
3	Sodium Absorption Ratio	-	26	11	IS :11624: 2019

**INFERENCE**

**Non Conforms** to prescribed standards with respect to Biochemical Oxygen Demand @ 27°C for 3 days and Chemical Oxygen Demand

- note: 1. The above results pertain only to the sample tested.  
2. The report shall not be reproduced without the written approval of the laboratory.  
3. Samples will be stored for a period of 15 days from the date of issue of report.  
4. BDL: Below Detection Level in mg/L  
Oil and Grease:1.0;

*H.Roopadevi*  
Authorized Signatory (Chemical)  
(Dr. H.Roopadevi)  
Senior Scientific Officer

----End of Report----



TC-5487



KARNATAKA STATE POLLUTION CONTROL BOARD  
CENTRAL ENVIRONMENTAL LABORATORY

MoEF RECOGNISED ENVIRONMENTAL LABORATORY  
ISO/IEC 17025:2017 accredited Testing Laboratory by NABL vide Certificate Number TC-5487  
ISO 9001:2015 and ISO 45001:2018 CERTIFIED LABORATORY

Email:centrallab@kspcb.gov.in  
Website:  
<http://kspcb.karnataka.gov.in>  
ಕ.ರಾ.ಮಾ.ನಿ.ಮಂ., "ನಿಸರ್ಗ ಭವನ",  
7 ನೇ 'ಇ' ಅಡ್ಡರಸ್ತೆ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ,  
ಶಿವನಗರ, ಬೆಂಗಳೂರು-560079  
K.S.P.C.B., "Nisarga Bhavana"  
7<sup>th</sup> D Cross, Thimmaiah Road,  
Shivanagar, Bengaluru-560079

**ANALYSIS REPORT (ACCREDITED PARAMETERS)**

Date: 17.11.2023

NAME OF THE INDUSTRY :	M/s. Fabric Laundromatt Services Private Ltd., Plot No. 14 E, 2nd Phase, Kumbalgodu Industrial Area, Kengeri Hobli, Bengaluru South	Page 1 of 1
SAMPLE COLLECTED BY :	Sri Naveen D., DEO RO: Rajarajeshwarinagar	DATE OF COMMENCEMENT OF TEST : 05.10.2023
DATE OF COLLECTION :	04.10.2023	DATE OF COMPLETION OF TEST : 11.10.2023
DATE OF RECEIPT :	05.10.2023	SAMPLE REPORT NO: WW-1636
ARTICULARS:	Final treated trade effluent	SAMPLE NO : WW-1636

Sl No	Parameters	Unit	Standard	Result	Test Method
1	pH	-	5.5-9.0	7.62	IS 3025 (Part 11): 2022
2	Total Suspended Solids	mg/L	100	86	IS 3025 (Part 17): 2012
3	Oil and Grease	mg/L	10	BDL	APHA 23rd edition (5520B): 2017
4	Total Dissolved Solids	mg/L	2100	1588	IS 3025 (Part 16) : 2017
5	Ammonical Nitrogen as N	mg/L	50	3.8	IS 3025(Part 34): 2019
5	Biochemical Oxygen Demand @ 27°C for 3 days	mg/L	30	52	IS 3025 (Part 44): 2019
7	Chemical Oxygen Demand	mg/L	250	390	IS 3025 (Part 58): 2017
8	Sodium Absorption Ratio	-	26	12	IS :11624: 2019

**INFERENCE**

**Non Conforms** to prescribed standards with respect to Biochemical Oxygen Demand @ 27°C for 3 days and Chemical Oxygen Demand

- Note:** 1. The above results pertain only to the sample tested.  
2. The report shall not be reproduced without the written approval of the laboratory.  
3. Samples will be stored for a period of 15 days from the date of issue of report.  
4. BDL: Below Detection Level in mg/L  
Oil and Grease:1.0;

*H.Roopadevi*  
Authorized Signatory (Chemical)  
(Dr. H.Roopadevi)  
Senior Scientific Officer

----End of Report----



REGIONAL OFFICE, BENGALURU  
Rajarajeshwari Nagar,  
2<sup>nd</sup> Floor, NisargaBhavan,  
Thimmaiah Road, 7<sup>th</sup> 'D' Cross,  
Shivanagar, Rajajinagar, Bengauru.

18

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ, ಬೆಂಗಳೂರು  
"ನಿಸರ್ಗಭವನ", 2 ನೇ ಮ  
7ನೇ ಡಿ ಕ್ರಾಸ್, ಶಿವನಗರ, ಪುಷ್ಪಾಂಜಲಿ ಚಿತ್ರ  
ಮಂದಿರ ಮುಂಭಾಗ, ಬೆಂಗಳೂರು-560 010.

Document No. 3

Telifax:- 080-23229124 Email: [rrnagar@kspcb.gov.in](mailto:rrnagar@kspcb.gov.in)

Web site: [kspcb.gov.in](http://kspcb.gov.in).

No: PCB/RO-R R NAGAR/SO-NPD&PRO/2024-25 / 206

Date:  
13 JUN 2024  
DESPATCHED

To,

The Zonal Senior Environmental Officer,  
Karnataka State Pollution Control Board,  
No. 62/5, Vaderahalli,  
Bengaluru – Mysore Road, Near DC Office,  
Ramanagara– 562159.

Annexure - 2

Sir,

**Sub:** To initiate action under Water Act, 1974 against M/s. Fabrique Laundromat Services Pvt Ltd, Plot No. 14-E, Sy No. 94 & 96, Kumbalgotu Indl Area 2<sup>nd</sup> Phase, Kengeri Hobli, Bengaluru -reg.

- Ref:** 1. Combined Consent Order No.AW-329031 dated: 04.01.2022.  
2. Inspection of the industry by DEO of this Office on 04.10.2023.  
3. This Office SCN No.1246, dated: 18.10.2023.  
4. Inspection of the industry by DEO of this Office on 07.06.2024.

\*\*\*\*\*

Board had accorded CFO to M/s. Fabrique Laundromat Services Pvt Ltd for mechanized laundry activity i.e. washing of bed sheets, towels, blankets and other made up of linen materials (Cotton fabric) of capacity 500 TPM and the consent is valid upto 30.09.2031. Industry was inspected on 04.10.2023 by DEO of this Office and based on non-compliances observed during the inspection this Office has issued SCN vide ref (3). However, no reply to the notice has been submitted by the industry authorities till date.

DEO of this Office has once again inspected the industry on 07.06.2024 and observed that industry has not complied with the non-compliances observed earlier and also sending the untreated/partially treated effluent being sent outside the premises through unauthorized tanker.

Detailed inspection report along with the requisite documents is herewith submitted and it is requested to issue Prohibitory Order and NPD to the industry under the provision of the Water (Prevention and Control of Pollution) Act, 1974.

Yours Faithfully

ENVIRONMENTAL OFFICER  
RAJARAJESHWARI NAGAR

Enclosure: Draft Prohibitory Order and Draft NPD.

NO: PCB/RRNAGAR/SG/DEO/RI/2024-25/ 206

DATE: 13/6/2024.

**INSPECTION REPORT OF DR NAVEEN D, DEPUTY ENVIRONMENTAL  
OFFICER, KARNATAKA STATE POLLUTION CONTROL BOARD,  
REGIONAL OFFICE, RAJARAJESHWARINAGAR.**

Name and location of the industry	<b>M/s. Fabrique Laundromat Services Pvt Ltd, Plot No. 14-E, Sy No. 94 &amp; 96, Kumbalgotu Indl Area 2<sup>nd</sup> Phase, Kengeri Hobli, Bengaluru-74.</b>
Date of inspection	07.06.2024.
Category	Medium – Orange.
Consent status	Consent issued by the Board under both Water & Air Act vide Combined Consent Order No.AW-329031 dated: 04.01.2022 is valid upto 30.09.2031.
Authorization	Authorization issued under the H&OWM Rules, 2016 is valid till 30.09.2026.
Person Contacted	Sri. Kishan, Plant Manager.
Activity	Mechanized laundry i.e. engaged Linen washing of capacity 500 TPM.
Reference	This Office SCN No.1246, dated: 18.10.2023.

\*\*\*\*\*

**Preamble:-** M/s. Fabrique Laundromat Services Pvt Ltd, is a Medium Scale Orange category industry located at Plot No. 14-E, Sy No. 94 & 96, Kumbalgotu Indl Area 2<sup>nd</sup> Phase, Kengeri Hobli, Bengaluru. The industry is engaged in Mechanized Laundry activity i.e. washing of Bed sheets, Towels, Blankets and other made up of Linen materials (Cotton fabric) of capacity 500 TPM. The main customers are Hotels & Hospitals. The consent issued under both the Water & Air Act is valid upto 30.09.2031.

Earlier industry was inspected on 04.10.2023 and observed certain non-compliances. Based on the non-compliances observed this Office has issued SCN to the Occupier of the industry vide No.1246, dated: 18.10.2023. Copy enclosed. However, the Occupier of the industry has not replied to the said SCN yet.

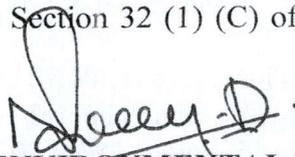
**To ascertain the current status of compliance made by the industry, the unit was once again inspected on 07.06.2024 and observed the following:**

1. Industry was operating at the time of inspection and engaged in the laundry activity.
2. Industry authorities have installed washing machines and Driers to carry out the activity of laundry.
3. ETP was not under operation and untreated/partially treated wastewater is being sent to outside tanker bearing No.KA-20, A-7051 was noticed.
4. The tanker was taken back to the industry and the effluent is being off loaded to the effluent collection tank.

5. On enquiry, Sri. Kishan, Plant Manager, Plant Manager has informed that ETP was under maintenance. Sample of wastewater from the tanker was collected for analysis and handed over to the Central laboratory. Result of the analysis is awaited.
6. Not provided flow meter and separate energy meter to the ETP and no log book maintained for recording the operation of ETP.
7. Consent was issued for reusing the treated water for washing purpose and the excess treated water for onland for gardening. But the industry is not operating the ETP and not utilizing the treated water for washing purpose & for onland for gardening.
8. Sample of treated water from the ETP collected on 04.10.2023 is not conforming to the standards prescribed by the Board and hence this Office has issued SCN vide letter No.1731, dated: 29.12.2023. Copy of the same is enclosed. However, the I/As have not replied to the said notice also.
9. There is no adequate green belt area available for utilizing the treated water inside the industry premises.
10. On verification of the records of this Office, it was observed that industry has not submitted the periodic monitoring reports of the treated water and air emissions from the stack connected to boiler of 3 TPH.
11. Not maintained the quantity of generation of hazardous wastes viz., used oil, ETP sludge and discarded containers.
12. Not submitted the details of hazardous waste generated and disposed to Board authorized recyclers and TSDF.
13. Industry not submitted Form-4 and Form-5 for the year 2021-22 and 2022-23.

Mahazar was drawn during the inspection and copy of the same is enclosed.

**Recommendations:** In view of above, it is recommended to address a letter to RSEO Ramanagara to issue NPD under the provisions of the Section 33 (A) of the Water Act, 1974 and Prohibitory Order under the provisions of the Section 32 (1) (C) of the Water Act, 1974 to the industry.

  
**DEPUTY ENVIRONMENTAL OFFICER  
RAJARAJESHWARI NAGAR**

## MAHAZAR 21

I, Dr. Naveen D, DCO, KSPCB, Regional Office, R R Nagar  
has inspected M/s. Fabrique Laundromat Services Pvt Ltd,  
No. 14-E, Kumbalgodu 2<sup>nd</sup> Stage, KIADB Industrial Area,  
Bengaluru-560074 on 7-6-2024 & During the  
inspection following are the observations made:  
Industry was under operation and engaged in the  
laundry washing activity. ETP provided was not under  
operation and the untreated/partially treated effluent  
being sent outside the premises of the industry  
via tanker was noticed. Tanker bearing NO. KA-20,  
A-7051 was taken back to the industry & the effluent  
is being off loaded to the effluent collection tank.  
Sri. Kishan. K, Manager of the plant was present during  
the inspection & he was informed to operate the STP  
scientifically & was apprached about provisions of  
the Water Act, 1974. Sample of untreated/partially  
treated effluent stored in the tanker was collected  
for analysis. Mahazar was started at about 1:30 PM  
& completed at about 2:00 PM on 7-6-2024. No  
damage has been caused to any person/property  
during the inspection/mahazar.

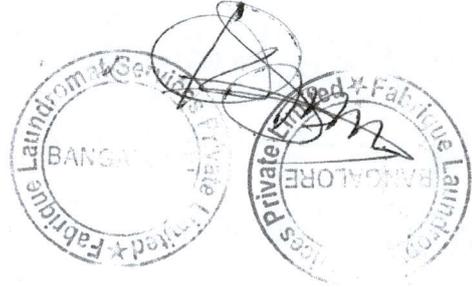
— P.T.O —

for M/s. Fabrique  
Laundromat Services

Mahasar was written &  
conducted by me

Naveen D.  
2/16/2014.

Deputy Environmental Officer  
Karnataka State Pollution Control Board  
Regional Office - Rajarajeshwari Nagar  
Bengaluru.



witnes

mon 2/16/14

**MAHAZAR - TYPED COPY**

I, Dr Naveen D, DEO KSPCB, Regional Office, RR Nagar has inspected M/s Fabrique Laundromat Service Private Limited located at No. 14-E, Kumbalgodu, 2<sup>nd</sup> Stage, KIADB Industrial Area, Bengaluru on 07.06.2024. During the inspection following are the observations made : Industry was under operation and engaged in the laundry activity. ETP provided was not under operation and the untreated/partially treated effluent being sent outside to the premises of the industry via tanker was noticed. Tanker bearing No. KA 20 A 7051 was taken back to the industry and the effluent is being off loaded to the effluent collection tank. Sri Kishan K Manager of the plant present during the inspection and he was informed to operate the STP Scientifically and was approved about the provisions of the Water Act, 1974. Sample of untreated/partially treated effluent stored in the tanker was collected for analysis. Mahazar was started at about 1:30 PM and completed at about 2:00 PM on 07.06.2025.No damage has been caused to any person/property during the inspection/Mahazar.

PTO

Mahazar was written and conducted by me

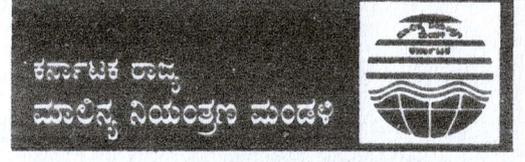
For M/s Fabrique Laundromat Services

Kumbalgodu, Kengeri Hobli, Bengaluru

Officer of the Senior Environmental Officer  
Karnataka State Pollution Control Board  
Zonal Office - Ramanagara  
Parisara Bhavana, 1st Floor,  
Near D.C. Office  
Bengaluru-Mysore Road,  
Ramanagara - 562 159.

ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿಯವರ ಕಛೇರಿ  
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ  
ವಲಯ ಕಛೇರಿ - ರಾಮನಗರ  
ಪರಿಸರ ಭವನ, ಮೊದಲನೇ ಮಹಡಿ,  
ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಛೇರಿ ಹತ್ತಿರ,  
ಬೆಂಗಳೂರು-ಮೈಸೂರು ರಸ್ತೆ,  
ರಾಮನಗರ - 562 159.

Document No. 4



towards a cleaner Karnataka

// BY REG. POST WITH ACK.DUE//

NO: KSPCB/SEO/RAMANAGARA/NPD/2024-25/ 90

Date 21 JUN 2024

NOTICE OF PROPOSED DIRECTION UNDER SECTION 33 (A) OF WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974, & READ WITH RULE 34 OF KARNATAKA BOARD FOR THE PREVENTION AND CONTROL OF WATER POLLUTION (PROCEDURE FOR TRANSACTION OF BUSINESS) AND THE WATER (PREVENTION AND CONTROL OF POLLUTION) RULES, 1975 TO M/S. FABRIQUE LAUNDROMAT SERVICES PVT LTD, PLOT NO. 14-E, SY NO. 94 & 96, KUMBALGODU INDL AREA 2<sup>ND</sup> PHASE, KENGERI HOBBLI, BENGALURU-74.

**Sub:** Non-Compliance under the provisions of the Water (Prevention & Control of Pollution) Act. 1974 by M/s. **Fabrique Laundromat Services Pvt Ltd**. Plot No. 14-E, Sy No. 94 & 96, Kumbalgodu Indl Area 2<sup>nd</sup> Phase, Kengeri Hobli, Bengaluru - reg.

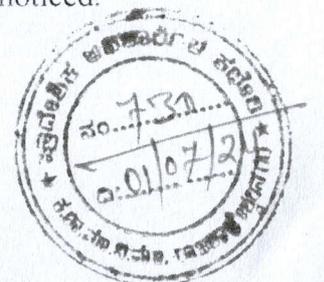
**Ref:** 1. Combined Consent Order No.AW-329031 dated: 04.01.2022.  
2. Inspection of the industry by DEO of Regional Office, R R Nagara on 04.10.2023.  
3. SCN issued by Regional Office, R R Nagara vide No.1246, dated: 18.10.2023.  
4. Inspection of the industry by DEO of Regional Office, R R Nagara on 07.06.2024.  
5. Regional Office RR Nagar letter No. 206, dated: 13.06.2024.

\*\*\*\*\*

**Preamble:** Board had accorded Consent For Operation (CFO) to M/s. **Fabrique Laundromat Services Pvt Ltd** to carryout mechanized laundry activity i.e. washing of bed sheets, towels, blankets and other made up of linen materials (Cotton fabric) of capacity 500 TPM and the consent is valid upto 30.09.2031. Industry was inspected by Deputy Environmental Officer (DEO), Regional Office, RR Nagara on 04.10.2023 and observed certain non-compliances during the inspection. Subsequently, Environmental Officer (EO), Regional Office, RR Nagara has issued SCN to the industry vide ref (3). However, no reply to the notice has been submitted by the industry authorities till date.

The DEO of Regional Office, R R Nagara has once again inspected the industry on 07.06.2024 and observed the following non-compliances:

1. ETP was not under operation and untreated/partially treated wastewater is being sent to outside the industry premises via tanker bearing No.KA-20, A-7051 was noticed.



Handwritten signature and date: 2/7/24

2. The tanker was taken back to the industry and the effluent is being off loaded to the effluent collection tank.
3. Not provided flow meter and separate energy meter to the ETP and no log book have been maintained for recording the operation of ETP.
4. In the Consent issued by the Board it was stipulated that the treated water shall be reused for washing purpose after complete treatment in the existing Effluent Treatment Plant (ETP) of the industry and the excess treated water shall be used for onland for gardening within the industry premises. But, during inspection, it was observed that the industry was not operating the ETP and not utilizing the treated water for washing purpose & for onland for gardening.
5. Sample of treated water from the ETP collected on 04.10.2023 was not conforming to the standards prescribed by the Board.
6. There is no adequate green belt area available for utilizing of the treated water inside the industry premises.
7. Industry not submitted Form-4 and Form-5 for the year 2021-22 and 2022-23.
8. All the waste water (effluent) generated from the garments washing is being collected in the collection tank and sending outside illegally by the industry through tankers without any treatment.

From the above observations, it is clear that, the Occupier of the industry is not complied with the non-compliances even after giving sufficient time. Further, Environmental Officer, R R Nagar has recommended vide ref (5) to issue Notice of proposed directions to the industry based on the non-compliances mentioned above.

In view of the above, the Board proposes to initiate action under Section 33 (A) of the Water (Prevention & Control of Pollution) Act, 1974, read with Rule 34 of Water (Prevention & Control of Pollution) Rules 1975 as under:

**PROPOSED DIRECTIONS:**

In exercise of the powers conferred under Section 33 (A) of the Water(Prevention & Control of Pollution) Act, 1974, read with Rule 34 of the Water (Prevention & Control of Pollution) Rules 1975 the Designated Officer, namely Senior Environmental Officer, Zonal Office-Ramanagara, Karnataka State Pollution Control Board hereby gives the following proposed direction as to why not to direct:

1. The Occupier, M/s. Fabrique Laundromat Services Pvt Ltd, Plot No. 14-E, Sy No. 94 & 96, Kumbalgodu Indl Area 2<sup>nd</sup> Phase, Kengeri Hobli, Bengaluru to close the unit forthwith and until further orders.

2. The Chairman/Managing Director, BESCOM, Nrupathunga Road, Opp. RBI, K.R Circle, Bengaluru – 560 001 to issue necessary directions to the concerned Executive Engineer and Asst. Executive Engineer, to disconnect the power supply to the above said industry with immediate effect and until further order.
3. The Chief General Manager operations BESCOM, Corporate Office, K R Circle, Bengaluru to disconnect the power supply to the above said industry with immediate effect and until further orders.
4. The Deputy Commissioner, Bengaluru Urban District, Bangalore to seize the industry forthwith until further orders.

In view of the above, you are directed to file objections if any to the proposed action **within 15 days**. If no objections are received **within 15 days**, this Office will recommend the Board Office to confirm the actions as proposed above.

The receipt of this Notice may be acknowledged.

**FOR AND ON BEHALF OF THE  
KARNATAKA STATE POLLUTION CONTROL BOARD**

Sd/-

**SENIOR ENVIRONMENTAL OFFICER  
RAMANAGARA**

To,

**The Occupier,**  
**M/s. Fabrique Laundromat Services Pvt Ltd,**  
Plot No. 14-E, Sy No. 94 & 96,  
Kumbalgodu Indl Area 2<sup>nd</sup> Phase,  
Kengeri Hobli, Bengaluru.

**Copy Submitted To:**

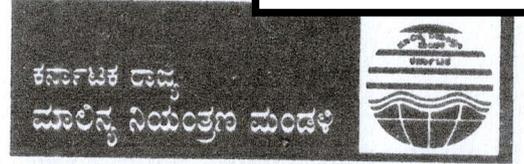
1. The Member Secretary, KSPCB, Bengaluru for kind information.
2. Environmental Officer, KSPCB, Rajarajeshwari Nagar, for information and necessary action.
3. Case File.

  
**SENIOR ENVIRONMENTAL OFFICER  
RAMANAGARA**

Officer of the Senior Environmental Officer  
Karnataka State Pollution Control Board  
Zonal Office - Ramanagara  
Parisara Bhavana, 1st Floor,  
Near D.C. Office  
Bengaluru-Mysore Road,  
Ramanagara - 562 159.

ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿಯವರ ಕಛೇರಿ  
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ  
ವಲಯ ಕಛೇರಿ - ರಾಮನಗರ  
ಪರಿಸರ ಭವನ, ಮೊದಲನೇ ಮಹಡಿ,  
ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಛೇರಿ ಹತ್ತಿರ,  
ಬೆಂಗಳೂರು-ಮೈಸೂರು ರಸ್ತೆ,  
ರಾಮನಗರ - 562 159.

Document No. 5



towards a cleaner Karnataka

//RPAD//

No. KSPCB/RSEO/ RAMNGR/PR OR-WATER/2024-25/ 89

Date: 21 JUN 2024

**PROHIBITORY ORDER UNDER SECTION 32(1)(C) OF THE WATER  
(PREVENTION AND CONTROL OF POLLUTION) ACT, 1974**

**Sub:** Non-compliance under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 by **M/s. Fabrique Laundromat Services Pvt Ltd**, Plot No. 14-E, Sy No. 94 & 96, Kumbalgotu Indl Area 2<sup>nd</sup> Phase, Kengeri Hobli, Bengaluru – Reg.

**Ref:** 1. Inspection of the industry by DEO of Regional Office RR Nagar on 07.06.2024.  
2. Regional Office RR Nagar letter No. 206 dated: 13.06.2024

\*\*\*\*\*

The Deputy Environmental Officer of Regional Office RR Nagar had inspected M/s. Fabrique Laundromat Services Pvt Ltd, located at Plot No. 14-E, Sy No. 94 & 96, Kumbalgotu Indl Area 2<sup>nd</sup> Phase, Kengeri Hobli, Bengaluru on 07.06.2024. During the inspection, following are the non-compliances observed:-

1. ETP was not under operation and untreated/partially treated wastewater is being sent to outside the industry premises via tanker bearing No.KA-20, A-7051 was noticed.
2. The tanker was taken back to the industry and the effluent is being off loaded to the effluent collection tank.
3. Not provided flow meter and separate energy meter to the ETP and no log book maintained for recording the operation of ETP.
4. In the Consent issued by the Board, it was stipulated that, the treated water shall be used for washing purpose and the excess treated water for onland for gardening. But the industry is not operating the ETP and not utilizing the treated water for washing purpose & for onland for gardening.
5. Sample of treated water from the ETP collected on 04.10.2023 is not conforming to the standards prescribed by the Board.
6. There is no adequate green belt area/vacant land available for utilization of treated water for onland for gardening inside the industry premises.



11/2/24  
RSEO

In view of the above observations and violations under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and it is apprehension that, the continued discharge of untreated trade effluent by the industry through unauthorized tankers will affect the Environment and the health of public and aquatic life due to pollution of nearby water bodies the following order is issued.

**ORDER**

In exercise of the powers conferred under Section 32(1)(C) of the Water (Prevention & Control of Pollution) Act, 1974 the Karnataka State Pollution Control Board hereby issue **PROHIBITORY ORDER** to M/s. Fabrique Laundromat Services Pvt Ltd, Plot No. 14-E, Sy No. 94 & 96, Kumbalgodu Indl Area 2<sup>nd</sup> Phase, Kengeri Hobli, Bengaluru prohibiting the discharge of untreated/treated trade effluent outside the premises of the industry at any point of time forthwith and until further orders. Non-compliance of this Order will attract Penal action under Section 41 & 43 of Water (Prevention & Control of Pollution) Act, 1974.

**BY ORDER AND IN THE NAME OF  
KARNATAKA STATE POLLUTION CONTROL BOARD**

Sd/-

**SENIOR ENVIRONMENTAL OFFICER  
RAMANAGARA**

To.

**The Occupier**

**M/s. Fabrique Laundromat Services Pvt Ltd,**

Plot No. 14-E, Sy No. 94 & 96,

Kumbalgodu Indl Area 2<sup>nd</sup> Phase,

Kengeri Hobli, Bengaluru

Copy submitted to:

1. PA to Hon'ble Chairman, KSPCB, Bangalore for kind information
2. The Member Secretary, KSPCB, Bangalore for kind information.

Copy to:

1. The Environmental Officer, RO-Rajarjeshwari Nagar for information and necessary action.
2. Office copy.

  
**SENIOR ENVIRONMENTAL OFFICER  
RAMANAGARA**

Officer of Senior Environmental Officer  
Karnataka State Pollution Control Board  
Zonal Officer - Ramanagara  
Parisara Bhavana. 1st Floor  
Near D.C. Office  
Bangaluru-Mysore Road  
Ramanagara - 562 159

ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿಯವರ ಕಛೇರಿ  
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ  
ವಲಯ ಕಛೇರಿ - ರಾಮನಗರ  
ಪರಿಸರ ಭವನ, ಮದಲನೆ ಮಹಡಿ.  
ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಕಛೇರಿ ಹತ್ತಿರ.  
ಬೆಂಗಳೂರು - ಮೈಸೂರು ರಸ್ತೆ.  
ರಾಮನಗರ - 562 159

ಕರ್ನಾಟಕ ರಾಜ್ಯ  
ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ



Date: wards a cleaner Karnataka

No: KSPCB/RSEO-Ramanagara/NPD/2024-25/ 135

11 3 AUG 2024

To

The Member Secretary,  
Karnataka State Pollution Control Board,  
#49, Parisara Bhavana,  
Church Street, Bangalore - 560 001.

Kind attention: SEO, Waste Management Cell - 02)

Sir,

**Sub:** To initiate action under Section 33 (A) of Water (Prevention & Control of Pollution) Act, 1974 & 31 (A) of Air (Prevention & Control of Pollution) Act, 1981 to M/s. **Fabrique Laundromat Services Pvt Ltd**, Plot No. 14-E, Sy No. 94 & 96, Kumbalgotu Indl Area 2nd Phase, Kengeri Hobli, Bengaluru - Reg.

**Ref:**

1. Combined Consent Order No.AW-329031 dated: 04.01.2022.
2. Inspection of the industry by DEO of Regional Office, RR Nagara on 04.10.2023.
3. SCN issued by Regional Office, RR Nagara vide No.1246, dated: 18.10.2023.
4. Inspection of the industry by DEO of Regional Office, R R Nagara on 07.06.2024.
5. Regional Office RR Nagar letter No. 206, dated: 13.06.2024.
6. Prohibitory order issued vide No. 89, dated 21.06.2024.
7. Notice of Proposed direction issued by this office under Water Act & Air Act vide No. 90, dated 21.06.2024.
8. Regional Office RR Nagar letter No. 480, dated: 07.08.2024.

&&&&

With reference to the above subject, it is to bring to your kind notice that, **M/s. Fabrique Laundromat Services Pvt Ltd.**, is an existing industry engaged in the activity of mechanized laundry activity i.e. washing of bed sheets, towels, blankets and other made up of linen materials (Cotton fabric) of capacity 500 TPM at Plot No. 14-E, Sy No. 94 & 96, Kumbalgotu Indl Area 2nd Phase, Kengeri Hobli, Bengaluru & obtained CFO from the Board for the above said activity for the period upto 30.09.2031.

During routine inspection, the DEO of Regional Office, RR Nagara was inspected the industry on 04.10.2023 and observed several non compliances. In this regard, the RO-RR Nagara had issued Show cause notice to the industry vide ref (3). However, the I/A has not submitted any reply to the show cause notice/compliance report to the Board.

Further, the said industry was once again inspected by DEO of Regional Office, RR Nagara on 07.06.2024 and observed that they have not yet complied with the earlier non compliances. Hence, RO- RR Nagara had addressed a letter to this office, recommending to issue NPD to the industry. Accordingly, this office had issued NPD to the industry vide ref (7).

1123  
17/8/2024

✓  
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02/24

In the meantime, RO- RR Nagar had addressed a letter to this office, recommending to write a letter to the Board office immediately to confirm the NPD, as the I/A's have till now have not submitted reply letter/ compliance report to the NPD issued by this office vide ref (7).

In view of all the above, the RO-RR Nagar letter is herewith forwarded to the Board office, with a recommendation to confirm the NPD & issue Closure order directions to the said industry, as they have failed to respond to this office NPD. This is for kind information and further needful action.

Encl: As above

Yours Faithfully

Sd/

**Senior Environmental Officer  
Ramanagara**

**Copy to:**

1. The Environmental Officer, RO-RR Nagara, KSPCB, Bangalore, for information.
2. Case file.

  
**Senior Environmental Officer  
Ramanagara**



REGIONAL OFFICE, BENGALURU 31  
Rajarajeshwari Nagar,  
2<sup>nd</sup> Floor, NisargaBhavan,  
Thimmaiah Road, 7<sup>th</sup> 'D' Cross,  
Shivanagar, Rajajinagar, Bengaluru.

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ, ಬೆಂಗಳೂರು  
"ನಿಸರ್ಗಭವನ", 2 ನೇ ಮಹಡಿ, ತಿಮ್ಮಯ್ಯ ರಸ್ತೆ  
7'ನೇ ಡಿ ಕ್ರಾಸ್, ಶಿವನಗರ, ಪುಷ್ಪಾಂಜಲಿ ಚಿತ್ರ  
ಮಂದಿರ ಮುಂಭಾಗ, ಬೆಂಗಳೂರು-560 010.

Document No. 7

Telifax:- 080 - 23229124 Email: rrnagar@kspcb.gov.in

Website: kspcb.gov.in

PCB/RO-R R NAGAR/ IR- Laundry Unit/2025-26/ 108

Date:

To,

The Member Secretary,  
K S P C B,  
Parisara Bhavan,  
Church Street, Bengaluru

12 MAY 2025  
DISPATCHED

**"Kind Attention: SEO, Non-EIA"**

Sir,

**Sub:** To initiate action under Section 33 (A) of Water Act, 1974 & Section 31 (A) of the Air Act, 1981 against M/s. Fabrique Laundromat Services Pvt Ltd, Plot No. 14-E, Sy No. 94 & 96, Kumbalgotu Indl Area 2<sup>nd</sup> Phase, Kengeri Hobli, Bengaluru-74- reg.

- Ref:**
1. Combined Consent Order No.AW-329031 dated: 04.01.2022.
  2. Inspection of the industry by DEO of this Office on 04.10.2023.
  3. SCN issued by Regional Office, R R Nagara vide No.1246, dated: 18.10.2023.
  4. Inspection of the industry by DEO of this Office on 07.06.2024.
  5. This Office letter No.206, dated: 13.06.2024.
  6. Prohiitory Order issued vide No.89, dated: 21.06.2024.
  7. NPD issued by RSEO, Ramanagara vide No.90, dated: 21.06.2024.
  8. This Office letter to RSEO, Ramanagara vide No.480, dated: 07.08.2024.
  9. RSEO, Ramanagara letter No.135, dated: 13.08.2024.
  10. Complaint received from Sri.Yadukumar G, Kumbalgotu village on 22.11.2024.
  11. Complaint from Sri.Yadukumar G, Kumbalgotu village received in this Office via Board Office mail on 17.02.2025.
  12. This Office letter No.1224, dated: 18.02.2025.
  13. Board Office letter No.124, dated: 08.04.2025 addressed to Occupier of the industry.
  14. Inspection of the industry by DEO of this Office on 08.05.2025.

\*\*\*\*\*

Board had accorded CFO to M/s. Fabrique Laundromat Services Pvt Ltd for mechanized laundry activity i.e. washing of bed sheets, towels, blankets and other made up of linen materials (Cotton fabric) of capacity 500 TPM and the consent is valid upto 30.09.2031. Industry was inspected by DEO, Regional Office, R R Nagara on 04.10.2023 and observed certain non-compliances during the inspection. Subsequently, EO, Regional Office, R R Nagara has issued SCN to the industry vide ref (3). However, no reply to the notice has been submitted by the industry authorities till date.

DEO of this Office has once again inspected the industry on 07.06.2024 and observed that industry not yet complied with the non-compliances observed during the

earlier inspection and in addition untreated/partially treated wastewater is being sent to outside the industry premises via tanker was noticed.

Hence, this Office had addressed a letter to RSEO, Ramanagara to issue Prohibitory Order and NPD. Accordingly, RSEO, Ramanagara had issued Prohibitory Order and NPD to the industry vide ref (6) & (7).

However, the I/As have not yet submitted any reply to the NPD issued. Hence, this Office has addressed a letter to RSEO, Ramanagara to recommend Board Office to call the I/As for personal hearing at the earliest before confirming the NPD issued to the industry. Subsequently, RSEO, Ramanagara has addressed a letter to Board Office vide ref (9) recommending to confirm the NPD by issuing closure direction to the industry at the earliest. However, closure order to the industry is not yet issued.

Now, this Office has received the complaint from Sri.Yadukumar G vide ref (10) & (11) alleging that industry is discharging wastewater outside the premises causing water pollution. Copy of the SCN, NPD and Prohibitory Order issued to the industry and the detailed inspection report are enclosed along with the complaint.

In view of the above, this Office recommended Board to issue closure order to the industry. Subsequently, Board has called the Occupier of the industry for personal hearing at the Board Office on 17.04.2025; however, Occupier of the industry has requested the Board to provide alternate date for the personal hearing via email dated: 16.04.2025.

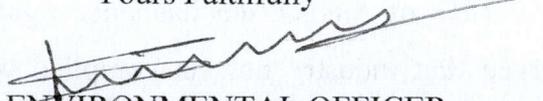
In view of continued complaints the industry was inspected on 08.05.2025 by DEO of this Office to verify latest compliance. During inspection it was noticed that, industry is not having sufficient vacant space to develop garden to utilize treated effluent as per previous consent conditions. During inspection, it was also observed that industry is discharging effluent to outside through unauthorized tankers, thereby creating environmental damage.

Industry is chronic violator not showing any interest for complying with consent conditions and Board directions and continued discharge of effluent outside through tankers, which are clear violations of Board Prohibitory and NPD.

Hence, it is recommended to issue closure order to industry without giving any further opportunities to avoid further environmental damage.

Encl: as above.

Yours Faithfully

  
ENVIRONMENTAL OFFICER  
RAJARAJESHWARI NAGAR

NO: PCB/R R NAGAR/SG/DEO/RI/2025-26/ 108

DATE: 12/5/2025

**INSPECTION REPORT OF DR NAVEEN D, DEPUTY ENVIRONMENTAL  
OFFICER, KARNATAKA STATE POLLUTION CONTROL BOARD,  
REGIONAL OFFICE, RAJARAJESHWARINAGAR.**

Name and location of the industry	<b>M/s. Fabrique Laundromat Services Pvt Ltd,</b> Plot No. 14-E, Sy No. 94 & 96, Kumbalgodu Indl Area 2 <sup>nd</sup> Phase, Kengeri Hobli, Bengaluru-74.
Date of inspection	08.05.2025.
Category	Medium – Orange.
Consent status	Consent issued by the Board under both Water & Air Act is valid upto 30.09.2031.
Authorization	Authorization issued under the H&OWM Rules, 2016 is valid till 30.09.2026.
Person Contacted	Sri. Bharathi, Production Manager.
Activity	Mechanized laundry i.e. engaged Linen washing of capacity 500 TPM.
Reference	<ol style="list-style-type: none"> <li>1. Combined Consent Order No.AW-329031 dated: 04.01.2022.</li> <li>2. Inspection of the industry on 04.10.2023.</li> <li>3. SCN issued by Regional Office, R R Nagara vide No.1246, dated: 18.10.2023.</li> <li>4. Inspection of the industry on 07.06.2024.</li> <li>5. This Office letter No.206, dated: 13.06.2024.</li> <li>6. Prohibitory Order issued vide No.89, dated: 21.06.2024.</li> <li>7. NPD issued by RSEO, Ramanagara vide No.90, dated: 21.06.2024</li> <li>8. This Office letter to RSEO, Ramanagara vide No.480, dated: 07.08.2024.</li> <li>9. RSEO, Ramanagara letter No.135, dated: 13.08.2024.</li> <li>10. Complaint received from Sri.Yadukumar G, Kumbalgodu village on 22.11.2024.</li> </ol>

11. Complaint from Sri.Yadukumar G, Kumbalgodu village received in this Office via Board Office mail on 17.02.2025.

\*\*\*\*\*

**Preamble:-** M/s. Fabrique Laundromat Services Pvt Ltd, is a Medium Scale Orange category industry located at Plot No. 14-E, Sy No. 94 & 96, Kumbalgodu Indl Area 2<sup>nd</sup> Phase, Kengeri Hobli, Bengaluru. The industry is engaged in Mechanized Laundry activity i.e. washing of Bed sheets, Towels, Blankets and other made up of Linen materials (Cotton fabric) of capacity 500 TPM. The main customers are Hotels & Hospitals. The consent issued under both the Water & Air Act is valid upto 30.09.2031.

Earlier industry was inspected on 04.10.2023 and observed certain non-compliances. Based on the non-compliances observed this Office has issued SCN to the Occupier of the industry vide No.1246, dated: 18.10.2023. However, the Occupier of the industry has not replied to the said SCN yet.

Industry was once again inspected by the undersigned on 07.06.2024 and observed that industry not yet complied with the non-compliances observed during the earlier inspection and in addition untreated/partially treated wastewater is being sent to outside the industry premises via tanker was noticed. Hence, this Office had addressed a letter to RSEO, Ramanagara to issue Prohibitory Order and NPD. Accordingly, RSEO, Ramanagara had issued Prohibitory Order and NPD to the industry vide ref (6) & (7).

However, the I/As have not yet submitted any reply to the NPD issued. Hence, this Office has addressed a letter to RSEO, Ramanagara to recommend Board Office to call the I/As for personal hearing at the earliest before confirming the NPD issued to the industry. Subsequently, RSEO, Ramanagara has addressed a letter to Board Office vide ref (9) recommending to confirm the NPD by issuing closure direction to the industry at the earliest. Closure order to the industry is yet to be issued.

This Office has received the complaint from Sri.Yadukumar G vide ref (10) & (11) alleging that industry is discharging wastewater outside the premises causing water pollution. Copy of the SCN, NPD and Prohibitory Order issued to the industry and the detailed inspection report was submitted to the Board Office vide No.1224, dated:

18.02.2025 recommending to issue closure order to the industry.

Board Office has called the Occupier of the industry for personal hearing at the Board Office on 17.04.2025; however, Occupier of the industry has requested the Board to provide alternate date for the personal hearing via email dated: 16.04.2025.

**To ascertain the current status of compliance made by the industry, the unit was once again inspected on 08.05.2025 and observed the following:**

1. Industry was operating at the time of inspection and engaged in the laundry activity.
2. Industry authorities have installed & operating 06 washing machines, 01-tunnel washer (batch washing machine) and 08- Driers to carry out the activity of laundry.
3. **ETP was not under operation and tanker bearing No.KA-20, A-7051 was parked inside the industry to send the treated/untreated/partially treated wastewater outside the premises was noticed.**
4. **In the consent issued by the Board, it was stipulated that treated water shall be utilized for washing purpose and the excess treated water to be used for onland for gardening. But the industry is not operating the ETP scientifically and not utilizing the treated water for washing purpose & for onland for gardening.**
5. **There is no adequate green belt area available for utilizing the treated water inside the industry premises.**
6. **Motors fitted to ETP unit were rusted and became fragile.**
7. **No flow meter and energy meter provided to the ETP and not maintained the log book to record ETP operation.**
8. **On enquiry, Sri. Bharathi, Production Manager has informed that they are handing over the treated water to Sri.Thimmaiah's agricultural land at Kanminike village; however, he fails to produce any agreement made with the land owner and the details of Survey number of land. No register maintained for handing over treated effluent to said agricultural land.**
9. Sample of treated effluent from outlet of Pressure Sand Filter was collected for analysis and handed over to the Central laboratory. Result of the analysis is awaited.

10. The results of the treated samples collected on 04.10.2023 were not confirming to BOD (52 mg/L and COD 390 mg/L) and the results of the treated samples collected on 07.06.2024 is not confirming to parameters viz., (TDS 120 mg/L and BOD 60 mg/L).
11. On verification of the records of this Office, it was observed that **industry has not submitted the periodic monitoring reports of the treated water and air emissions from the stack connected to boiler of 3 TPH.**
12. **Not maintained the quantity of generation of hazardous wastes viz., used oil, ETP sludge and discarded containers.**
13. **Not submitted the details of hazardous waste generated and disposed to Board authorized recyclers and TSDF.**

Mahazar was drawn during the inspection and copy of the same is enclosed along with the photographs.

**Recommendations:** In view of above, it is evident that the I/As have not complied with non-compliances noticed in the previous inspections and moreover, I/As have not submitted reply to the SCN issued from this Office; not submitted objections to Notice of Proposed Directions and also violated the Prohibitory Order issued by RSEO, Ramanagara. Even after giving plenty of time to rectify the non-compliances; industry not taken any measures to comply with the non-compliances observed and continued the violations causing environmental pollution. In view of this, it is recommended to address a letter to Board Office to issue closure directions to the industry at the earliest.

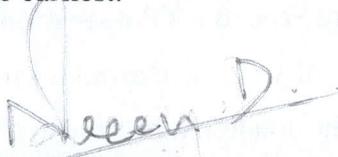
  
**DEPUTY ENVIRONMENTAL OFFICER  
RAJARAJESHWARI NAGAR**



Photo: Showing hose pipes connected for filling treated/partially treated effluent.

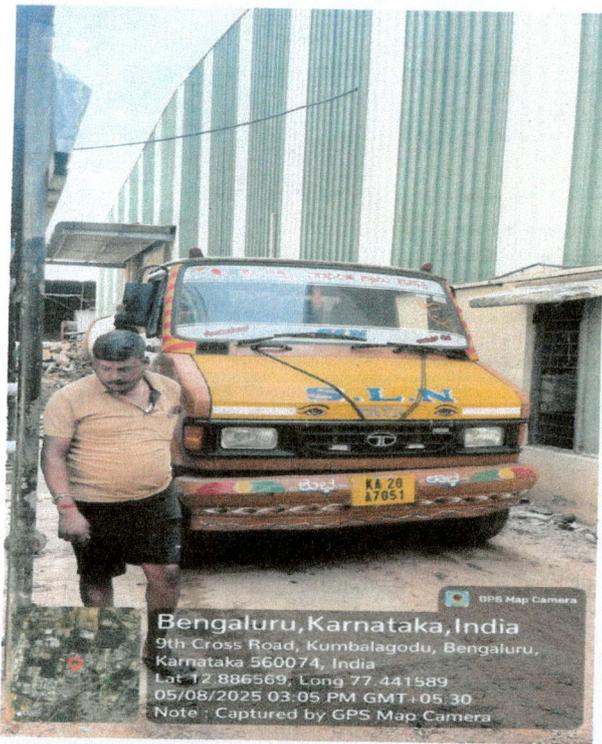
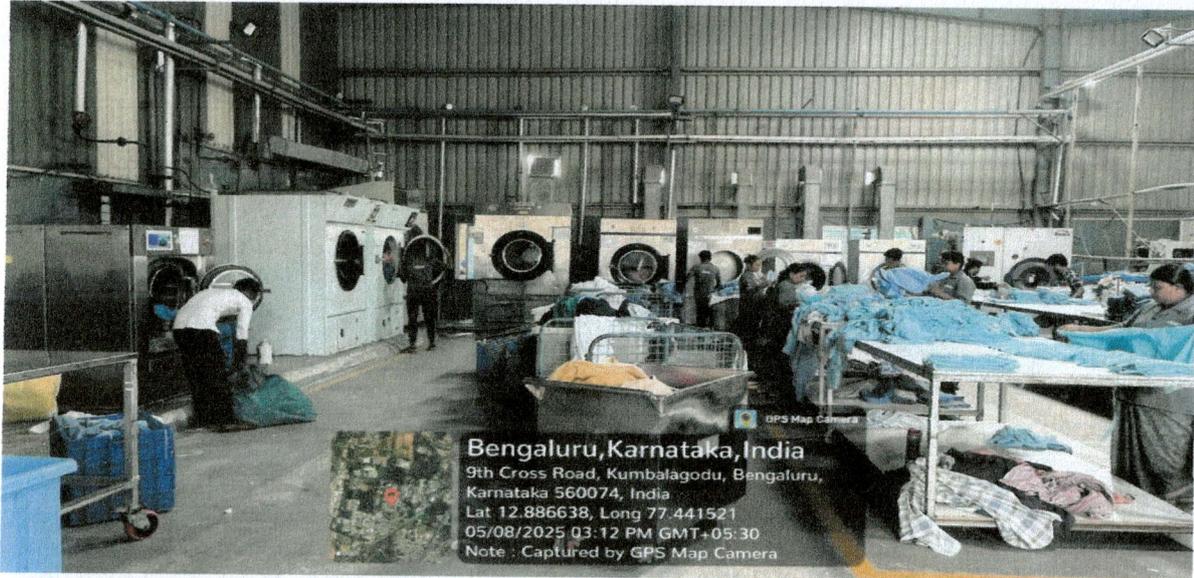


Photo: Tanker parked inside the industry.



Photo: Corroded motors fitted to ETP.



**Photos: Washing machines and Driers installed inside the premises.**

I, Dr. Naveen-D, DFO, KSPCB, Regional Office, RR Nagara has inspected M/s. Fabrique Laundromat Services Pvt Ltd, Plot No. 14-E, Sy. No. Parts of 94 & 96, Kumbalgodu village, Industrial Area, 2<sup>nd</sup> Phase, Kengeri Hobli, Bengaluru Urban on 8-5-2025 at about 3:14 PM. During the inspection following are the observations made: Industry was under operation & engaged in laundry activity. Installed & operating 6 washing machines, 01-Tunnel washer (batch washing machine), 8-Drying machines. ETP of 20 KLD was not under operation & motors in the ETP units are become rusted & fragile. No flow meter & energy meter provided to ETP & no log book to record the operation of ETP maintained. Tanker at the ETP unit was found loading partially treated or treated effluent & On enquiry, Sri. Bharathi, Production Manager has informed that they are sending it to agricultural land belongs to Sri. Thimmiah, at Kammurike village & he fails to produce any agreement made with land owner for disposal of treated effluent. There is no sufficient land for the industry to utilize the treated water for onland gardening. Sample of treated effluent from the outlet of PSF was collected for analysis. No details of ETP sludge <sup>disposed</sup> maintained & the industry has not

Copy received @ 0.00

provided designated hazardous waste storage area.  
No damage has been caused to any person/property  
during the inspection. Mahazar was completed at  
about 3:45 PM on 8/5/2025.

For M/s. Fabrique  
Laundromat Services Pvt  
Ltd., Kumbalogaon.  
- W.M.P. [K. Bhatnagar]



Mahazar was written &  
conducted by me.

N. Sreejith

Deputy Environmental Officer  
Karnataka State Pollution Control Board  
Regional Office - Rajarajeshwari Nagar  
Bengaluru.

**MAHAZAR - TYPED COPY**

I, Dr Naveen D, DEO KSPCB, Regional Office, RR Nagar has inspected M/s Fabrique Laundromat Service Private Limited located at No. 14-E, Kumbalgodu, 2<sup>nd</sup> Stage, KIADB Industrial Area, Bengaluru on 08.05.2025 at about 3L14 PM. During the inspection following are the observations made : Industry was under operation and engaged in the laundry activity. Installed and operating 6 washing machines, 01 tunnel washer (batch wise washing machine), 08 drying machines. ETP of 20 KLD was not under operation and motors in the ETP units are became rusted and fragile. No flow meter and energy meter provided to ETP and no log book to record the operation of ETP maintained. Tanker at the ETP unit was found loading partially treated or treated effluent and on enquiry Sri Bharathi, production manager has informed that they are sending it to agricultural land belongs to Sri Thimmaiah at Kanninike Village and he fails to produce any agreement made with land owner for disposal of treated effluent. There is no sufficient land for the industry to utilize the treated water for onland gardening. Sample of treated effluent from the outlet of PSF was collected for analysis. No details of ETP sludge disposed, maintained and the industry has not provided designated hazardous waste storage area.No damage has been caused to any person/property during the Mahazar. Mahazar was completed at about 3:45PM on 8/5/2025

For M/s Fabrique Laundromat Services

Kumbalgodu, Kengeri Hobli, Bengaluru



ಕರ್ನಾಟಕ ರಾಜ್ಯ ಪೊಲೀಸ್

ಸ್ವೀಕೃತಿ/Acknowledgement

ನ.ಸಂ.76ಎ ಮೂಲ ಪ್ರತಿ

ಉಲ್ಲೇಖ ಸಂಖ್ಯೆ/ Reference No : GSC No.321/2025

ಜಿ.ಎಸ್.ಸಿ.(GSC NO) ಸಂಖ್ಯೆ: PO2003250600321

ದಿನಾಂಕ/Date : 20/06/2025

ಅರ್ಜಿ ನಮೂನೆ : Others

1. ಸಂದರ್ಶಕರ/ಖರ್ಯಾದುದಾರರ/ ಅಹ್ವಾನಿಸಲಾದ ಸೂಚಕರ ಹೆಸರು : Shivakumar K V
2. Father/Husband Name :
3. Address : Regional Director K.S.P.C.Board  
Rajarajeshwari Nagara  
Bengaluru City,  
Karnataka

4. Mobile :

5. ಸಂದರ್ಶನದ ಉದ್ದೇಶ:

ಕುಂಬಳಗೋಡು ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ 2ನೇ ಹಂತದಲ್ಲಿರುವ ಮೆ.ಫ್ಯಾಟ್ರಿಕ್ ಲ್ಯಾಂಡ್ರೋಮೇಟ್ ಸರ್ವಿಸಸ್ ಪ್ರೈ. ಲಿ. ಕಂಪನಿಯವರು ಕರ್ನಾಟಕ ರಾಜ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯಿಂದ ಬಟ್ಟೆಗಳ ವಾಷಿಂಗ್ ಗಾಗಿ ಪರವಾನಿಗೆಯನ್ನು ನೀಡಿದ್ದು, ವಾಷಿಂಗ್ ನಿಂದ ಉತ್ಪತ್ತಿಯಾದ ನೀರನ್ನು ಇಟಿಪಿಯಲ್ಲಿ ಸಂಸ್ಕರಣೆ ಮಾಡಿ ಪುನರ್ ಬಳಕೆ ಮಾಡುವ ನಿಬಂಧನೆಯೊಂದಿಗೆ ಪರವಾನಿಗೆ ನೀಡಿರುತ್ತದೆ. ಆದರೆ ಸದರಿ ಕೈಗಾರಿಕೆಯಲ್ಲಿ ಉತ್ಪತ್ತಿಯಾಗುವ ಮಾಲಿನ್ಯಯುಕ್ತ ನೀರನ್ನು ಸರಿಯಾಗಿ ಸಂಸ್ಕರಿಸದೆ ಟ್ಯಾಂಕರ್ ಮೂಲಕ ಜಲಮೂಲಗಳಿಗೆ ವಿಸರ್ಜಿಸುತ್ತಿದ್ದು, ಇದರಿಂದ ಪರವಾನಿಗೆ ಉಲ್ಲಂಘನೆಯಾಗಿರುತ್ತದೆ ಎಂದು ಇತ್ಯಾದಿ ಮೇರೆಗೆ.

6. Counter Party Details:

Name : Me.Fatric Landroment Services Pvt.Ltd  
Address: No.14-E, Sy No.94 & 96, Kumbalagodu Indastial Area  
2<sup>nd</sup> Stage, Kengeri Hobli, Bengaluru,  
Karnataka-560074

7. Application/Doc : Yes

8. ಸ್ವಾಗತಕಾರರ ಸಹಿ:

  
SURESH ASI  
ಕುಂಬಳಗೋಡು ಪೊಲೀಸ್ ಠಾಣೆ  
Kumbalagodu PS  
ಬೆಂಗಳೂರು ನಗರ, ಬೆಂಗಳೂರು-560074

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ಕುಂಬಳಗೋಡು ಪೊಲೀಸ್ ಠಾಣೆ

ಹಿಂಬರಹ

ವಿಷಯ:-ಕುಂಬಳಗೋಡು ಪೊಲೀಸ್ ಠಾಣಾ 490-321/25 ದೂರು ಅರ್ಜಿಯ ವಿಚಾರ ಕುರಿತು

ದಿನಾಂಕ: 20/06/25

ನೀವು ನೀಡಿ ಅರ್ಜಿ ತೆಗೆದು 20/06/25

ರವರ ವಿರುದ್ಧ ಸಲ್ಲಿಸಿರುವ ದೂರು ಅರ್ಜಿಯನ್ನು ವಿಚಾರಣೆ ಮಾಡಲಾಯಿತು, ವಿಚಾರಣಾ ಸಮಯದಲ್ಲಿ ಹೊರ ಬಂದಿರುವ ನೈಜತೆಯನ್ನು ಕೆಳಕಂಡಂತೆ ಕ್ರಮ ಜರುಗಿಸಲಾಗಿದೆ ಎಂದು ಈ ಮೂಲಕ ತಿಳಿಸಲಾಗಿದೆ.

1] ನೀವು ಕೊಟ್ಟಿರುವ ದೂರು ಅರ್ಜಿಯು ಸಿವಿಲ್ ಸ್ವರೂಪವಾಗಿದ್ದು, ಸಂಬಂಧಪಟ್ಟ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ಇತ್ಯರ್ಥಪಡಿಸಿಕೊಳ್ಳಬಹುದು.

2] ನೀವು ಕೊಟ್ಟಿರುವ ಅರ್ಜಿಯು ಸತ್ಯವಾಗಿದ್ದು ಅಪಾದಿತರ ಮೇಲೆ ಕಾನೂನು ಕ್ರಮ ಜರುಗಿಸಿ ಠಾಣೆಯಲ್ಲಿ ಮೊಕದ್ದಮೆ ದಾಖಲೆ ಮಾಡಲಾಗಿದೆ. ಮೊಕದ್ದಮೆ ಸಂಖ್ಯೆ 490-321/25

3] ಎದುರು ಅರ್ಜಿದಾರರನ್ನು ಕರೆದು ನಿಮ್ಮ ತಂಟೆ ತಕಾರಿಗೆ ಬರದಂತೆ ತಿಳುವಳಿಕೆ ನೀಡಿ ನಿಮ್ಮ ಬಂದೋಬಸ್ತ್ ಪಡಿಸಿರುತ್ತೆ.

4] ದೂರು ಅರ್ಜಿಯು ಈ ಪೊಲೀಸ್ ವಿಚಾರಣಾ ವ್ಯಾಪ್ತಿಗೆ ಒಳಪಡುವುದಿಲ್ಲ

5] ಎದುರು ಅರ್ಜಿದಾರರನ್ನು ವಿಚಾರಣೆ ಮಾಡಿ ಅವರ ಮೇಲೆ ಪೆಟ್ಟಿ ಕೇಸ್ ದಾಖಲು ಮಾಡಿ ನ್ಯಾಯಾಲಯಕ್ಕೆ ವರದಿ ಸಲ್ಲಿಸಿದೆ,

6] ನೀವು ಸೂಕ್ತ ರಕ್ಷಣೆಗಾಗಿ ಕೋರಿದ್ದನ್ನು ಪರಿಗಣಿಸಿ ಸೂಕ್ತ ಕ್ರಮ ಕೈಗೊಳ್ಳಲಾಗಿದೆ.

7] ನೀವು ತಿಳಿಸಿದ ಆರೋಪಿಗಳನ್ನು ದಸ್ತಗಿರಿ ಮಾಡಲಾಗಿದೆ.

8] ನಿಮ್ಮ ಅರ್ಜಿಯ ವಿಚಾರವು ಕೌಟುಂಬಿಕ ನ್ಯಾಯಾಲಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದ್ದು, ಸಂಬಂಧಪಟ್ಟ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ಬಗೆಹರಿಸಿಕೊಳ್ಳಲು ಸೂಚಿಸಿದೆ.

ರವರಿಗೆ,

ಠಾಣಾಧಿಕಾರಿಯವರ ಸಹಿ

ಶ್ರೀ. ಎ. ಎ. ಎ. ಎ. ಎ. ಎ.

ಕುಂಬಳಗೋಡು ಪೊಲೀಸ್ ಠಾಣೆ  
ಬೆಂಗಳೂರು ನಗರ, ಬೆಂಗಳೂರು-560074

(ಹಿಂಬರಹಕ್ಕೆ ಅರ್ಜಿದಾರರ ಸಹಿ)



सत्यमेव जयते

44

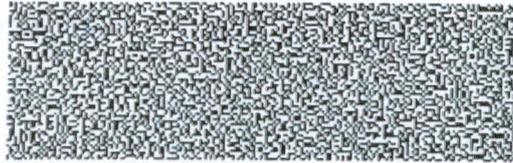
Document No. 9

INDIA NON JUDICIAL

Government of Karnataka

e-Stamp

Certificate No. : IN-KA11362602372270X  
 Certificate Issued Date : 06-Aug-2025 05:17 PM  
 Account Reference : NONACC (FI)/ kakscsa08/ GIRINAGAR2/ KA-BV  
 Unique Doc. Reference : SUBIN-KAKAKSCSA0838162347552061X  
 Purchased by : SAI ENVIRO TECH  
 Description of Document : Article 2(B) Administration Bond - In any other case  
 Property Description : SERVICE AGREEMENT  
 Consideration Price (Rs.) : 0  
 (Zero)  
 First Party : FABRIQUE LAUNDROMAT SERVICES PRIVATE LIMITED  
 Second Party : SAI ENVIRO TECH  
 Stamp Duty Paid By : SAI ENVIRO TECH  
 Stamp Duty Amount(Rs.) : 100  
 (One Hundred only)



Please write or type below this line  
**SERVICE AGREEMENT**

This agreement is entered in to at Bangalore on this day the 06<sup>th</sup> of August 2025 by and between **FABRIQUE LAUNDROMAT SERVICES PRIVATE LIMITED** located at No.14-E, Kumbalagodu 2nd Stage, KIADB Industrial area Bengaluru - 560074. Represented by Mr. Suresh. M (which expression shall include representative, successors-in-interest, and assigns) of the 'FIRST PARTY'



Page 1 of 5



Statutory Alert

1. The authenticity of this Stamp Certificate should be verified at [www.shoestamp.com](http://www.shoestamp.com) or using e-Stamp Mobile App of Government of Karnataka. Any discrepancy in the details on this Certificate and as available on the website, Mobile Application or any other means of verification shall be the responsibility of the users of the certificate. In case of any discrepancy please inform the Competent Authority.

AND

M/s SAI ENVIRO TECH, a Partnership company having its office at No.09 Sri Lakshmi venkateshwara nilaya, Near Bandeshwaraswamy Temple, Bandemata K.S Town Bengaluru-560060 represented by Mr. Jagadish S, an authorized representative, (which expression shall include representative, successors - in - interest and assigns) of the SECOND PARTY.

Whereas FABRIQUE LAUNDROMAT SERVICES PRIVATE LIMITED is a company engaged in laundry whereby certain quantity of Treated Waste Water is generating. The said company wanted to lift the said treated wastewater and discharge the same at 400 KLD CSTP Kumbalagodu through M/s SAI ENVIRO TECH. have to take permission from KSPCB Domestic wastewater & treated waste water to comply with KSPCB parameters for further Treatment at Sai Enviro Tech 400 KLD Common Sewage treatment plant at Kumbalagodu.

Whereas both the above parties held discussion and entered into agreement related to matters of mutual interest and decided to deduce their respective roles and points of agreement individually and jointly here under on the subject.

#### DUTIES AND RESPONSIBILITIES OF THE FIRST PARTY

1. Agree to submit a copy of the CFE / CFO and the permission letter to M/s SAI ENVIRO TECH immediately on their receipt
2. Agree not to transport domestic wastewater to facility without informing to Second Party.
3. Agree to provide Pump set with Electric Power & require pipe to off load the Domestic wastewater from Collection tank.
4. Agree to off load all the treated wastewater generated from activity presently estimated at minimum quantity of 20 KL liters per day.
5. Agree to off load, whenever the transport of M/s SAI ENVIRO TECH, to full capacity of the tanker and if the tanker is not filled to the capacity, agree to pay for the full capacity of the tanker along with transport charges at actual.



6. Whenever the quantity is less than that mentioned in sub-Para no. 4 above, is off loaded, agree for the billing for the quantity mentioned in the sub Para No. 4 above or the actual whichever is more and subject to the agreed conditions.
7. Agree to make payment within 15 days from the date of invoice. In the succeeding month after receipt of bill.
8. Agree to inform M/s SAI ENVIRO TECH one month in advance in case of shut down leading to non-generation of treated wastewater failing which agreed to pay for minimum estimated quantity as mentioned in Para No. 4 above.
9. Agree to maintain the Sewage in good condition as per norms prescribed by KSPCB before of loading to M/s SAI ENVIRO TECH
10. Agree to accept the commercial terms mentioned in Annexure of this Agreement
11. Agree to submit lab report of the treated wastewater every month as per the requirement of KSPCB.
12. In case of any fluctuation in the fuel pricing, the same may be duly discussed and agreed by and between the parties by exchange of letters.

**DUTIES & RESPONSIBILITIES OF SECOND PARTY (M/s SAI ENVIRO TECH)**

1. The second party should obtain, possess, and keep the permission letter from KSPCB and also for Transportation thereof in the manner set out in this agreement.
2. Vehicles are used exclusively for transportation of treated wastewater, maintained in good condition. Alternate arrangement will be made in case of break down of vehicle
3. Agree to accept, transport, and dispose the treated Wastewater as per the norms prescribed by KSPCB.
4. Agree to maintain manifestos FORM-10 documents.



In pursuant of the afore said terms, the party to this agreement jointly agrees:

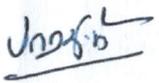
1 The system functioning at FABRIQUE LAUNDROMAT SERVICES PRIVATE LIMITED according to the approval granted by KSPCB. If the environmental audit carried out by M/s SAI ENVIRO TECH finds need for change / modification as necessitated by their quality system, such change / modification in the system will be to the account of FABRIQUE LAUNDROMAT SERVICES PRIVATE LIMITED.

Disputes if any arising out of the terms of this agreement shall, as far as possible may mutually be settled. If this fails, the matter shall be settled as laid down in the India Arbitration and conciliation act 1996, and the award passed there on shall be final and binding on both parties. Bangalore will be the jurisdiction for settlement of dispute.

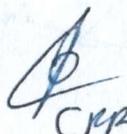
2. This agreement will be in force for 1 years from 06.08.2025 to 05.08.2026 and any renewal / revision will be by mutual consent of both parties.
3. The commercial part of this agreement and mode of transportation are mentioned in annexure to this agreement

IN WITNESS THEREOF the parties hereto have executed these presences at Bangalore on the day, month and year herein above mentioned.

WITNESSES:

1.   
(K. BHARATHI)

  
For FABRIQUE LAUNDROMAT  
SERVICES PRIVATE LIMITED

2.   
(K. R. ATHARAJ)

  
For M/s SAI ENVIRO TECH

ANNEXURE

The rates payable by **FABRIQUE LAUNDROMAT SERVICES PRIVATE LIMITED** are mutually agreed and accepted by both parties.

The expected quantity will be minimum of 20 KL per day. The Cost for Agreement towards Transportation of domestic sewage water is Rs. 0.30 paise per ltr and Taxes extra.

M/s **SAI ENVIRO TECH** agreed to transfer treated wastewater complies with the KSPCB parameters for further Treatment at Sai Enviro Tech 400 KLD Common Sewage treatment plant at Kumbalagodu.

Bill shall be submitted by the second party on monthly basis on 1<sup>st</sup> of every month and the payment shall be made by the first party on or before 10<sup>th</sup> of every month

Taxes will be charged extra as applicable.

For **FABRIQUE LAUNDROMAT SERVICES PRIVATE LIMITED**

Authorized signatory  


For M/s **SAI ENVIRO TECH**

  
Managing Partner  


**[KSPCB Report Memo] Appeal 39/2025 between Fabrique Laudormat v KSPCB**

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**Precinct Legal** < highcourt@precinctlegal.com >

Sun, 07 Sep 2025 11:15:29 AM +0530

To "kannaassociates"<kannaassociates@gmail.com>

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Sir/Ma'am

Please find enclosed the copy of the report memo along with inspection report to be filed by KSPCB in the afore-said matter.

Kindly acknowledge the receipt of the same.

Rashi Singh  
Associate



No. 43, TNT Towers,  
S-1, Infantry Road  
Bangalore- 560 001  
[www.precinctlegal.com](http://www.precinctlegal.com)  
+91 9980666846

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**1 Attachment(s)**

Fabrique\_NGT Memo .pdf  
27.5 MB